

(13)

Central Administrative Tribunal

Principal Bench

OA No. 929/95

New Delhi, this the 30th day of August, 1996

Hon'ble Shri S.R. Adige, Member (A)  
Hon'ble Dr. A. Vedavalli, Member (J)

1. Amar Chand s/o Shri Daleb Singh
2. Babu Lal Sharma s/o Shri Ram Lal
3. Narain Ram s/o Shri Rami Ram
4. Vikram Singh s/o Shri Daleep Singh
5. Jai Pal Singh s/o Shri Attar Singh
6. Raj Kumar s/o Sh. Subhash chand

All the applicants are working in the office  
of the Engineer-in-Chief, Wet Canteen, Army  
Headquarters, Kashmir House, New Delhi.

(By Shri A.K.Soni, Advocate)

...Applicants

-Versus-

1. Union of India through its  
Secretary,  
Ministry of Defence,  
South Block,  
New Delhi- 110 011.
2. The Chief of the Army Staff,  
Army Headquarters, South Block,  
New Delhi- 110 011.
3. The Engineer-in-Chief,  
Army Headquarters, Kashmir House,  
New Delhi - 110 011. .... Respondents

(By Shri Madhav Panikar, Advocate)

ORDER (Oral)

By Hon'ble Shri S.R. Adige, Member (A) :-

We have heard Shri A.K.Soni, learned counsel  
for the applicant and Shri Madhav Panikar, learned  
counsel for the respondents.

2. After hearing both counsel for some time,  
respondents counsel Shri Madhav Panikar, upon  
instructions from the departmental representative Sh.  
Ravinder, Assistant, Ministry of Defence, who is present

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in the Court, states that the respondents will consider the cases of the applicants, for grant of temporary status, in accordance with the Grant of Temporary Status and Regularisation of Casual Workers Scheme contained in OM dated 10.9.1993, after calculating the required number of days of service put in by the applicants w.e.f. 1.10.1991, and pass a speaking order thereon in accordance with the extant rules and instructions on the subject, within two months from the date of receipt of a copy of this judgement. Thereafter subject to the availability of vacancies and further subject to the applicants satisfying the eligibility qualifications for regularisation, the respondents will consider the case for regularisation of the applicants in their turn in accordance with law.

3. The applicants' Counsel states that this will satisfy his clients.

4. The respondents are directed to take further action accordingly in accordance with law. This O.A., therefore, stands disposed of. No costs.

A. Vedavalli

(Dr. A. Vedavalli)  
Member(J)

S. R. Adige

(S. R. Adige)  
Member(A)

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